

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:660
ANSWERED ON:26.02.2015
VOTER LISTS
Choudhary Col. (Retd) Sona Ram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether voter lists are made/ maintained separately for elections to Lok Sabha, Vidhan Sabha and Local Bodies in the country;
- (b) if so, details thereof and the reasons therefor;
- (c) whether the Government proposes to make a uniform voter list for all kind of elections in the country and if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government proposes to digitise the voter lists in the country and if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

- (a) and (b): The Election Commission has informed that there are common electoral rolls for Assembly and Parliamentary Elections, except in Jammu and Kashmir, where separate electoral rolls are prepared for Assembly and Parliamentary elections under the provisions of the relevant Representation of the People Acts and the Registration of Electors Rules made thereunder. The matter relating to preparation of electoral rolls for, and conduct of elections to, local bodies comes under the purview of the State Governments.
- (c) The Commission has informed that it shares the database of electoral rolls with State Election Commissions to enable them to prepare the electoral rolls for local bodies with appropriate modifications.
- (d) Electoral Rolls, for conduct of Assembly and Parliamentary Elections, are prepared and maintained digitally. Constituency wise Electoral Rolls in pdf format are made available on the website of Chief Electoral Officers of States/UTs immediately after its publication.